

(92)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

R.P.SR. 2003/94

Between:
S.B.Ramesh

...Applicant.

And

1. The Chairman, Central Board of Direct Taxes,
North Block, Parliament Street, New Delhi.
2. Director of Income Tax, (Investigation)
Aaykar Bhavan, L.B.Stadium Road, Hyderabad.

...Respondents.

Counsel for the Applicant : Mr.S.B.Ramesh, Party in person.

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC,

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (D)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

M.A.888/94 is dismissed as withdrawn by the petitioner.

Sri V.Bhimanna, counsel for the applicants in M.A.888/94 states that they have preferred S.L.P. against the O.A.Judgement and the same is coming up for interim stay on 25.11.94 before the Hon'ble Supreme Court.

Applicant who appeared in person also states that he has filed Contempt Petition. Hence list M.A.888/94 and the C.P., if filed on 15.12.94.

Amulya
25.11.94
DEPUTY REGISTRAR(J)

To

1. The Chairman, Central Board of Direct Taxes,
North Block, Parliament Street, New Delhi.
2. The Director of Income Tax (Investigation)
Aaykar Bhavan, L.B.Stadium Road, Hyderabad.
3. One copy to Mr.S.B.Ramesh, Party in person,
H.NO.3-1-700/A, II Street, Himayatnagar, Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
5. One spare copy.

YLKR

25/11/94